

MINISTRY OF COMMUNICATIONS**(Department of Posts)****NOTIFICATION**

New Delhi, the 17th April, 2026

G.S.R. 294(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Department of Posts (Junior Hindi Translator and Senior Hindi Translator) Recruitment Rules, 1996, in so far as they relate to the post of Junior Hindi Translator, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Translation Officer in the Department of Posts, Ministry of Communications, namely:-

- 1. Short title and commencement.**- (1) These rules may be called the Department of Posts, Junior Translation Officer (Group 'B' Post) Recruitment Rules, 2026.
(2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Number of post, classification and level in pay matrix.**-The number of the said post, its classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
- 3. Method of recruitment, age-limit, qualifications, etc.**- The method of recruitment, age -limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule.
- 4. Disqualification.**- No person, -
(a) who has entered into or contracted a marriage with a person having a spouse living; or
(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- 5. Power to relax.**- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.
- 6. Saving.**- Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, other backward classes, ex-serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of post.	Number of post.	Classification.	Level in pay matrix.	Whether selection post or non-selection post.
(1)	(2)	(3)	(4)	(5)
Junior Translation Officer.	91*(2026)* Subject to variation dependent on workload.	General Central Service, Group 'B', Non-Gazetted, Non-Ministerial.	Level-6 in the pay matrix (Rs. 35400-112400).	Not applicable.

Age-limits for direct recruits.	Educational and other qualifications required for direct recruits.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.	Period of probation, if any.
(6)	(7)	(8)	(9)
Not exceeding thirty years of age. (Relaxable for the Government servants upto five years in accordance with the	Essential (a) (i) Master's degree from a recognised University in Hindi with	Not applicable.	Two years. Note: There shall be a mandatory induction training of

<p>instructions or orders issued by the Central Government).</p> <p>Note: The crucial date for determining the age-limit shall be as advertised by the Staff Selection Commission.</p>	<p>English as a compulsory or elective subject or as the medium of examination at the degree level; or</p> <p>(ii) Master's degree from a recognised University in English with Hindi as a compulsory or elective subject or as the medium of examination at the degree level; or</p> <p>(iii) Master's degree from a recognised University in any subject other than Hindi or English, with Hindi medium and English as a compulsory or elective subject or as the medium of an examination at the degree level; or</p> <p>(iv) Master's degree from a recognised University in any subject other than Hindi or English, with English medium and Hindi as a compulsory or elective subject or as the medium of an examination at the degree level; or</p> <p>(v) Master's degree from a recognised University in any subject other than Hindi or English, with Hindi and English as compulsory or elective subjects or either of the two as a medium of examination and the other as a compulsory or elective subject at degree level; and</p> <p>(b) recognised diploma or certificate course in translation from Hindi to English and vice versa or two years experience of translation work from Hindi to English and vice versa in the Central Government or State Government office including Government of India undertaking and the Union territories.</p> <p>Note 1: The qualifications are relaxable at the discretion of the Staff Selection Commission or competent authority, for reasons to be recorded in writing, in the case of candidates otherwise well qualified.</p> <p>Note 2: The qualifications regarding experience are relaxable at the discretion of the Staff Selection Commission or competent authority, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes, if at any stage of selection, the Staff Selection Commission or competent authority is of the opinion that sufficient number of candidates from these communities possessing the</p>		<p>at least two weeks duration for successful completion of probation as prescribed by the Central Government.</p>
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	requisite experience are not likely to be available to fill up the vacancy reserved for them.		
Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion or by deputation/absorption, grades from which promotion or deputation/absorption to be made.	If a Departmental Promotion Committee exists, what is its composition.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(10)	(11)	(12)	(13)
By direct recruitment (100%) Note: Vacancies caused by the incumbent being away on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation basis from officers of the Central Government, (a) holding analogous posts on a regular basis in the parent cadre or department; and (b) possessing the qualifications and experience prescribed for direct recruits under column (7).	Not applicable.	Departmental Confirmation Committee (for considering confirmation) consisting of :- 1. Deputy Director General (Personnel) - Chairman; 2. Director (Staff Personnel Non Gazetted) or Director (Staff) -Member; 3. Assistant Director General (Staff Personnel Non Gazetted) or Assistant Director General (Staff Personnel Gazetted) -Member.	Consultation with the Union Public Service Commission is not necessary.

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RAJ KUMAR, Dy. Director General